

66		[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	
6.		Vietnam Soc Rep	675.57	588.82	
7.		Unspecified	6905.32	492.91	
8.		UK	519.65	470.97	
9.		Germany	432.27	408.16	
10.		Thailand	449.80	403.83	
TOTAL (Import from above countries)			16492.86	10689.26	
(OTHERS) TOTAL			25297.69	17246.15	

Source: DGCI&S, Kolkata.

### Objections of State Farmers' Commissions on FTAs

1294. SHRI TIRUCHI SIVA:

SHRI K.K. RAGESH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether State Governments, including their State Farmers' Commissions or Agriculture Commissions, have objected to Free Trade Agreements (FTAs) being negotiated by the Centre and ramifications of the same on agriculture; and

(b) if so, the details thereof and action taken by the Ministry thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) No Sir, while negotiating Free Trade Agreements (FTAs) the stakeholders, including State Governments are regularly consulted. The agreements also provide for maintaining sensitive/negative lists of items to safeguard certain items of interest to a partner country. The Government has largely adopted a conservative policy on agricultural products by keeping them in the negative list of FTAs.

### Dismantling of FIPB

1295. SHRI KAPIL SIBAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government has dismantled the Foreign Investment Promotion Board (FIPB), if so, the details thereof;

(b) whether it is also a fact that approvals for FDI will continue and will have to be done through different Ministries, if so, the details thereof; and

(c) whether RBI is expected to formulate the Standard Operating Procedure for approval of FDIs through Ministries, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) Yes, Sir. The Foreign Investment Promotion Board (FIPB) has been phased out vide decision dated 24.5.2017.

(b) Yes, Sir. After abolition of the FIPB, the FDI applications requiring Government approval are processed by the concerned sectoral Ministries/ Departments.

(c) No, Sir. The Standard Operating Procedure (SOP) for processing FDI proposals has already been formulated and issued on 29.6.2017 by Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, which is available on 'fifp.gov.in' portal.

#### **Special package for industrial development in Chhattisgarh**

†1296. DR. BHUSHAN LAL JANGDE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether inland transportation grants can be given to Chhattisgarh so that industries may get a new character; and

(b) whether administrative cooperation can be extended to Chhattisgarh to encourage the immense possibilities of industrial development by giving special package to the State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) Sir, Ministry of Commerce and Industry does not have any scheme to provide inland transportation grant. Further, the Department of Industrial Policy and Promotion (DIPP) under this Ministry provides package of incentives to special category States of J&K, Himachal Pradesh and Uttarakhand; the State of Chhattisgarh does not fall under this category.

#### **FTA with European Union to boost garment exports**

1297. SHRIMATI KANIMOZHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is considering signing Free Trade Agreement (FTA)

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†Original notice of the question was received in Hindi.